

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 714 OF 2019 IN  
DFR NO. 928 of 2019**

**Dated: 15<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Essar Steel India Limited**

**...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.**

**...Respondent (s)**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Anup Jain  
Mr. Udit Gupta for R-2

**ORDER**  
**(IA No. 714 of 2019 – for delay in filing)**

There is 04 days delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may kindly be condoned.

We have heard learned counsel for the applicant/appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

**DFR NO. 928 OF 2019**

**Admit.**

Registry is directed to number the appeal.

Appearance objections on the main appeal, if any, shall be filed on or before 23.08.2019, after duly serving copy to the other side.

Thereafter, rejoinder, if any, shall be filed on or before 06.09.2019, after duly serving copy to the other side

List the matter on 16.09.2019, as agreed by learned counsel for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*vt/mkj*